

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

108. CA/195/2024 In CP/41(MB)2024

**IN THE MATTER OF**

Shrenik Bhavarilal Kankaria

... Petitioner

VS

UMA Shelters Pvt Ltd

...Respondent

Section 58(3) of Companies Act, 2013

**Order Delivered on 26.06.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: PCS Amit Jaste (PH)

For the Respondent: None present

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**ORDER**

**CA/195/2024** – The case of the petitioner is that respondents No. 1 company has failed to transfer the 5000 shares gifted by respondent no. 3 i.e. the father of the petitioner. Learned counsel has drawn our attention to the Clause 11 of the article of association wherein no restriction on transfer of shares is stated. The contention of the learned counsel is that respondent no 2 for extraneous reasons is neither calling for the meetings for the transfer of the shares nor has acted upon his request dated 25.07.2023. In view of the submission made by Ld. counsel the delay of 214 days stand condoned in view of the grounds stated by the learned counsel for the petitioner. Accordingly, CA is **disposed of**.

**CP 41/2024** - Notice of motion- **Registry and Applicant are directed to serve notice** to the respondent and to submit service report along with the notice copy sent to the ROC Pune, postal receipt, track report/acknowledgement at least seven days before the next date of hearing.

Upon service, the respondent is directed to file the reply at least seven days before the next date of hearing by serving an advance copy with the Counsel opposite, Adjourned to **14.08.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Manish Tiwari/